

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal No(s). 7719/2011

COMMISSIONER, TRADE TAX, UP Appellant(s)

VERSUS

S/S T. B. FURNITURE Respondent(s)

Date : 06/05/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Abhinav Malik, Adv.  
Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Service is complete on the sole respondent but none has  
entered appearance.

Appellant has not filed the statement of case. Time  
stipulated for the purpose has already expired. Otherwise  
also after the amendment in Supreme Court Rules, 2013, it is  
no more a mandate. Chronology of events already on record is  
presumed to have been accepted.

The appeal stands complete, in the given circumstances.

Registry to process to list the same before the Hon'ble

Court, as per rules.

Signature Not Verified

Digitally signed by  
Rupam Dhamija  
Date: 2015.05.18  
11:54:34 IST  
Reason:

(RACHNA GUPTA)  
Registrar